



15(14)2018/FLRS/RCD/FSSAI
Food Safety and Standards Authority of India
(A Statutory body Ministry of Health and Family Welfare)
(Regulatory Compliance Division)

FDA Bhavan, Kotla Road,
New Delhi-110 002

Dated 28th December, 2018

OFFICE ORDER

Sub: 30 days Action Plan on FLRS- Back Log Clearance under CLA, Maharashtra and Madhya Pradesh-reg.

In pursuance of Section 36 of the Food Safety and Standards Act, 2006, read with Section 1.2.1 (1) of Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations 2011 and in partial modification to order no 09-01/Enf-1/2012/FSSAI (Pt-2) dated 9th February, 2018 the under-mentioned officer is hereby appointed as Additional Central Licensing Authority/Designated Officer for area of jurisdiction mentioned below for one month i.e. up to 31.01.2019 or until further order:-

S. N.	Name of the Officer	Area of Jurisdiction
(i)	Dr. M. Kannan, Deputy Director	States of Maharashtra and Madhya Pradesh (For applications for grant of new license & renewal/modification of license, received upto 15.12.2018 and still pending)

2. The above Designated Officer shall perform the functions of Central Licensing Authority in accordance with the provisions of Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011.

3. This issues with the approval of Competent Authority.


28.12.18
(Daya Shankar)
Joint Director (RCD)
Tel:- 011-23237435

To,

1. Commissioners of Food Safety of all States/ UTs
2. All Designated Officers/ All Central Licensing Authority
3. IT Division- For uploading the order on FSSAI Website
4. HR Division, FSSAI HQs
5. Guard File of Regulatory Compliance Division